

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 42/MP/2023

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for the mode and manner for compliance of direction issued by the Appellate Tribunal for Electricity in its Judgment dated 6.10.2022 passed in Appeal No.196/2019 and Appeal No.73/2018.

Petitioner : Central Transmission Utility of India (CTUIL)

Respondents : MB Power (Madhya Pradesh) Company Limited & Anr.

Date of Hearing : 27.3.2023

Coram : Shri Jisnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Suparana Srivastava, Advocate, CTUIL
Shri Tushar Mehta, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Deepak, Advocate, M.B Power
Ms. Shubhi Sharma, Advocate, M.B Power
Shri Anand K. Ganesan, Advocate, PGCIL
Shri Swapna Sheshdari, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri Ranjeet S. Rajput, CTUIL
Shri Swapnil Verma, CTUIL
Shri Kamal K. Jain, CTUIL
Shri Abhishek, M.B Power

Record of Proceedings

The learned counsel for the CTUIL submitted that the Petitioner has paid the bank charges as well as the carrying charges to MB Power (Madhya Pradesh) Company Limited. Hence, the Petitioner has discharged its liability.

2. The learned counsel appearing for MB Power submitted that she would confirm the receipt of the same after consulting her client.



3. The Commission directed MB Power to confirm, on affidavit, the receipt of the amount by 7.4.2023.

4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

